

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1062
ANSWERED ON:29.11.2005
MUNICIPAL CORPORATION OF CHANDIGARH
Bansal Shri Pawan Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Chandigarh U.T. Administration has directed the Commissioner, Municipal Corporation, Chandigarh to levy a fine of Rs. 500 plus Rs. 300 (carrying charges) on the poor persons who eke out their living by plying handcarts;
- (b) if so, whether while fixing this fine, the economic condition of those affected thereby was taken into consideration;
- (c) whether the Chandigarh Administration intends to ban peripatetic rehri in the city;
- (d) if so, whether there is an alternative plan stipulated for their rehabilitation and to provide them an alternative source of income; and
- (e) the number of persons selling vegetables etc., in the city on rehri?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

- (a): No specific direction in this regard has been issued by the Union Territory Administration. However, work relating to removal of unlicensed handcarts is undertaken under the provisions of section 44 (n), 323 (c), 324 and 415 of the Punjab Municipal Corporation Law (Extension to Chandigarh) Act, 1994 by the competent quasi-judicial authorities, who impose fines at different scales in such cases depending upon the value of the goods removed.
- (b) As explained at (a) above no specific rates of fine have been fixed by the Chandigarh Administration. However, the competent quasi-judicial authorities impose fine within the ceiling of Rs. 500 per offence as prescribed under the Act depending upon the merits of individual cases. In addition to the above, removal charges on the basis of volume and weight of the seized articles are levied.
- (c) As per prevailing law, only the licensed rehri carrying valid licences issued under Chandigarh Handcart (Control and Regulations) byelaws, 1989 are authorized to move within the city.
- (d) Recently, Municipal Corporation has framed a scheme of `day market` which would accommodate on an average approx. 250 unauthorized rehriwalas. After the `Municipal Corporation, motorized rehri (Control and Regulation) Byelaws 2005 are formulated, it is expected that about 200 licences for motorized rehri would be granted.
- (e) No survey has been conducted as yet by Chandigarh Administration to identify the number of persons selling vegetables in the city on rehri.